## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 29/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2017

Name of the Company:

Harshad V Vora.

V/s.

Bhagwan Motors Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. RAJESHWER KWMAR GUPTA ADVOCATE Harshad V. Vosa

2. SUMATI SHARMA ADVOCA

ADVOCATE -do-

## **ORDER**

Learned Advocate Mr. Rajeshwer Gupta with Learned Advocate Ms. Sumati Sharma present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of service of notice filed.

Proof of service of notice under section 8 r/w rule 5 of Insolvency and Bankruptcy Code and Rules filed.

Original written communication made by interim Resolution professional filed.

Heard arguments of Learned Counsel for petitioner.

Orders reserved.

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of May, 2017.